

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

No.(IB)-116(PB)/2017

SECTION: UNDER SECTION 9 of the IBC

IN THE MATTER OF:

Knight Frank (India) Pvt. Ltd..

.....Petitioner

V/s

.....Respondent

Order delivered on 04.07.2017

Coram:

R.VARADHARAJAN
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner(s) : - Mr. Akshay Sachthey, Advocate
Mr.Rajat Pradhan, Advocate

For the Respondent(s): - Mr. Ratnanko Banerji, Sr. Advocate
Mr.Arijit Mazumdar, Advocate
Mr.Akshay Chandna, Advocate

ORDER

Learned Counsel for the parties are present. The parties have filed joint application wherein it is stated that the claim of the Petitioner/Operational



Creditor has been settled out of Court in terms of the agreement arrived at between the parties. In the circumstances, the Petition is allowed to be withdrawn in terms of the provisions of Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016. Let the file be consigned to records after observing necessary formalities.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
04.07.2017